

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.101  
TP/3(AHM)2023 in CP of 69(HC)2013

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

HDFC Bank Ltd

.....Applicant

V/s

Archit Organosys Ltd

.....Respondent

**Order delivered on 09/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant

:Mr. Tarak Damani, Ld. Adv. a.w. Mr. Aditya Joshi, Ld. Adv.

For the Respondent

:Mr. Mohit Gupta, Ld. Adv.

**ORDER**

This matter was taken up at 11:45 P.M. However, due to non-availability of both the arguing counsels, at the request of Proxy Counsels the matter was passed-over.

In the post session, this matter was again taken up at 4:00 P.M. However, again another learned counsel, Mr. Tarak Damani for the applicant joined hearing through virtual mode and stated that main arguing senior counsel, Mr. Rashesh Sanjanwala is not available being engaged before the Hon'ble High Court. Hence, requested for adjournment for Monday on behalf of the Applicant Bank.

Learned Counsel, Mr. Mohit Gupta on record also again renewed his request as learned senior counsel, Mr. Saurabh Soparkar is also engaged before the Hon'ble High Court, hence, requested for adjournment.

We have reminded that this is a high value account. As in last date of hearing also the matter was adjourned. It is seen that matter is being adjourned on the context of settlement for the last so many dates.

Both the sides are directed to file the affidavit qua the settlement, if any, in the matter by next date of hearing and stage thereof.

Re-list on 14.02.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**